

**C. A. T. Bench, JAIPUR**

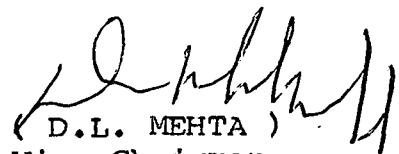
Date of Order	R.A.No. 71/94(OA 307/94)Orders
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13.9.94

Applicant has filed the Review Petition and prayed that at the time of the submission of O.A., certain documents were not in possession of the applicant. It was submitted that they have obtained the copies of the said documents, A-2, A-3 and A-4 from the office of Accountant General, Rajasthan Circle now. From these documents, he wants to show that the application for compassionate appointment was submitted just after the demise of her husband. Applicant's contention is that her husband expired in September, 89 and the application was submitted in October, 89. This fact has not been mentioned in the main O.A. On the contrary, by inference, it seems that the first application was submitted in 1993.

2. Taking into consideration these documents and also considering that this is a case of compassionate appointment, the order dated 20.7.94 is recalled. The O.A. may be listed for admission again. Applicant may move an application for the transfer of these documents and for the amendment of O.A., if she so chooses within a period of two weeks.

Put up on 17.10.94.

  
D.L. MEHTA  
Vice-Chairman

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